

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

C.P. No: 128/93

O.A. No: 432/92

Shri A.R. Pingle

.. Applicant

-versus-

Union of India & Ors.

.. Respondents

Coram: Hon'ble Shri M.Y. Priolkar, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Appearances:

1. Mr. D.V. Gangal  
Advocate for the  
Applicant.

2. Mr. V.S. Masurkar  
Counsel for the  
Respondents.

TRIBUNAL'S ORDER:

Date: 2-11-93

Mr. D.V. Gangal for the applicant.

Mr. V.S. Masurkar for the respondents.

**Khaxan** This contempt petition has been  
filed by the applicant for non-implementation of our  
judgment dt. 17-6-92.

According to Mr. Masurkar an S.L.P.  
has been filed before the Hon. Supreme Court against  
the judgment but no stay has been granted.

We, therefore, direct the respondents  
to implement the judgment within two months from  
today unless in the meanwhile they obtain a stay  
from the Hon. Supreme Court.

With these directions the CP is  
disposed of.

Copy of this order be given to the  
parties.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
M(J)

*M.Y. Priolkar*  
(M.Y. Priolkar)  
M(A)